

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT - IV

ITEM No. 117
IB-10/(ND)/2021

IN THE MATTER OF:

Ambika Enterprises
Vs.

....**Applicant**

Radha Kishan Govind Ram Ltd.

....**Respondent**

Order under Section 9 of IBC.

Order delivered on 07.04.2021

Coram:

DR. DEEPTI MUKESH,
HON'BLE MEMBER (JUDICIAL)

MS. SUMITA PURKAYASTHA,
HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the Applicant

:Ms.PrachiJohri, Adv.

For the Respondent

: Mr.Sachin Jain, Adv

ORDER

As per the order dated 16.02.2021, applicant sought and was granted time to file rejoinder. No rejoinder is filed till date. Right to file rejoinder is closed. None appears for the applicant.

List for hearing on 24.05.2021.

After few matters were called out, Learned Counsel Ms.Prachi appeared for the applicant stating that she has been waiting in the lobby and was not allowed to join. She further states that because of her absence when the matter was called out, the right to file the rejoinder was closed. She further states that rejoinder could not be filed as the sole proprietor-applicant suffered from COVID -19. She further prays to set aside the order closing the right to file rejoinder and allow her short time to file rejoinder. Considering the submissions made, we allow the request and set aside the order closing the right to file rejoinder and give five days time to file rejoinder, with copy in advance to the other side.

List for hearing on 24.05.2021.

Sd/-
SUMITA PURKAYASTHA
MEMBER (T)

Sd/-
DR. DEEPTI MUKESH
MEMBER (J)